Name of the Corporate debtor: Platino Classic Motors (India) Pvt. Ltd

Liquidation Commencement Date: September 30, 2022 [order received on October 3, 2022]

List of creditors as on: November 12, 2022

List of secured financial creditors Annexure 1.1

(Amount in Rs.)

| Sl. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | Amount of | Amount of | Amount of | Amount of F | Remarks, |
|-----|----------------------|---------------------------|----------------|---------------------------|------------|----------------|------------|------------|------------|------------|----------------|----------------|----------|
| no | | Date of | Amount claimed | Amount of claim | Nature of | Amount covered | Amount | % share in | contingent | any mutual | claim rejected | claim under it | f any |
| | | receipt | | admitted | claim | by security | covered by | total | claim | dues, that | | verification | |
| | | | | | | interest | guarantee | amount of | | may be set | | | |
| | | | | | | | | claims | | off | | | |
| | Federal Bank Ltd. | 19-10-2022 | 9,32,12,281 | 9,32,12,281 | Term loan | 9,32,12,281 | - | 17.38% | Nil | Nil | - | Nil N | Note 1 |
| | BMW India Financial | 30-10-2022 | 31,89,07,009 | 31,89,07,009 | Various | 31,89,07,009 | - | 59.48% | Nil | Nil | - | Nil N | Note 2 |
| | Services Private | | | | credit | | | | | | | | |
| | Limited | | | | facilities | | | | | | | | |
| | Indian Overseas Bank | 03-11-2022 | 1,03,44,944 | 1,03,44,944 | Vehicle | 1,03,44,944 | - | 1.93% | Nil | Nil | - | Nil N | Note 3 |
| | | | | | Loan | | | | | | | | |
| | | | 42,24,64,234 | 42,24,64,234 | | 42,24,64,234 | - | 78.79% | | | - | | |

Note 1

Primary security by equitable mortgage of 17.09 Ares (42.21 cents) of land located at Kadakampally Village, Thiruvananthapuram Taluk in the name of the Corporate Debtor together with building and all other improvements therein. The financial creditor has opted to realise its security interest

Note 2

The facilities have been secured by way of first charge over all stocks, book debts and machinery belonging to the Corporate Debtor. The facilities have also been secured by way of mortgage of the property belonging to Koyenco Autos Pvt. Ltd. (in liquidation), the holding company of the Corporate Debtor. The financial creditor has opted to relinquish its security interest.

Note 3

The term loan has been secured by way of hypothecation of the vehicle which has been financed out the loan. The financial creditor has opted to realise its security interest.